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CENTRAL ADMINISTRATIVE TRIBUNAL PRINCIPAL BENCH

O.A. No. 655/98

New Delhi: this the 8th May, 1998.

HON'BLE MR. S. R. ADIGE, VICE CHAIRMAN (A).

1. Bharat Singh s/o Shri Sardar Singh
2. Mahesh s/o Shri Naumi Nath.
3. Kehar Giri s/o Shri Lallu Giri
4. Arjun s/o Shri Mawasi.
5. Karan Singh s/o Shri Phagna
6. Mewa Ram s/o Shri Pyare Lal
7. Pitam s/o Shri Jwala,
All working as Khalasi at Gajaraula Jn.

Address: RZ-311, Rajinagar-II,
Palam Colony, New Delhi-45

..... Applicants.

(By Advocate: Shri U. Srivastava)

Versus

Union of India, through

1. The General Manager,
Northern Railway, Baroda House,
New Delhi.
2. The Divisional Railway Manager,
Northern Railway,
Moradabad (UP)
3. The Divisional Superintending Engineer,
Northern Railway,
Moradabad (UP)
4. The Asstt. Engineer,
Northern Railway,
Hapur,
Ghaziabad (UP)
5. The Inspector of Works,
Northern Railway,
Gajaraula,
Jyotibaule Nagar (UP) Respondents.

(By Advocate: Shri P. S. Mahendru)

ORDER(ORAL)

HON'BLE MR. S. R. ADIGE, VICE CHAIRMAN (A).

Applicants seek a direction that the action of respondents transferring them from Gajaraula to Hapur is illegal.

2. I have heard applicants' counsel

(3)

Shri U. Srivastava and respondents' counsel

Shri P. S. Mahendru.

3. Shri Mahendru has pointed out firstly that applicants are posted at Gajaraula which lies in UP and there is order of Hon'ble Chairman for retention of this OA before the Principal Bench, the same is not maintainable.

4. Secondly Shri Mahendru on instruction of Departmental Representative Shri Y.P. Somani, Clerk states that the applicants are not being transferred from Gajaraula to Hapur but are only being called upon to do temporary duty at Hapur on TA/DA basis for carrying out urgent bridge repair activities in view of ensuing Monsoon. We note the statement of Shri Mahendru and dispose of this OA in terms of above. No costs.

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(S. R. ADIGE)
Vice Chairman (A)

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